

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

79(ND)/2016

In the matter of:

Raffles Education Investment (India) Pvt. Ltd.

... Applicant

v.

M/s. Educomp Raffles Higher Education Ltd. & Ors.

... Respondent

SECTION: Under Section 397/398.

Order delivered on 22.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER (TECHNICAL)

For the applicant:
For the respondent:

Mr. Shashank Agarwal, Adv.

ORDER

It is brought to the notice of this Tribunal that the matter is part heard before the Hon'ble Principal Bench and that the matter be placed before the Hon'ble Principal Bench. Taking into consideration the said representation let the matter be placed before the



Hon'ble Principal Bench for further consideration on 15th January, 2018 as mutually indicated by parties.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNIAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS